

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21358 of 2017

(Arising out of Order-in-Appeal No.MLR-EXCUS-000-APP-059-17-18
dated 30.05.2017 passed by the Commissioner of Central Excise
(Appeals), Mysore.)

M/s. West Coast Paper Mills Ltd.

P.G. No.5, Bangur Nagar,
Dandeli - 581 325.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise (Appeals)**

S1 & S2, Vinaya Marga,
Siddartha Nagar,
Mysore - 570 011.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri Sreekanth. M, Assistant Commissioner, Authorised Representative
for the Respondent.

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

FINAL ORDER NO. 20743 /2026

DATE OF HEARING: 12.06.2026

DATE OF DECISION: 12.06.2026

PER : P.A. AUGUSTIAN

None present for the appellant. Learned Authorised Representative (AR) for the Revenue submits that learned advocate for the appellant vide letter 10.06.2026 intends to withdraw the appeal. In view of this, appeal is dismissed as withdrawn.

(Dictated and pronounced in Open Court.)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**